FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SACHDEVA AND SONS RICE MILLS LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sachdeva and Sons Rice Mills Ltd
2.	Date of incorporation of corporate debtor	30/03/1981
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U15312PB1981PLC004470
5.	Address of the registered office and principal office (if any) of corporate debtor	17- Cantonment Amritsar, Amritsar, Punjab- 143001
6.	Insolvency commencement date in respect of corporate debtor	29th July, 2019
7.	Estimated date of closure of insolvency resolution process	24th January, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Hemanshu Jetley** **IBBI/IPA-001/IP-P00219/2017-2018/10457**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ducturus Resolution Professionals Pvt. Ltd, SCO-131, 2nd Floor, MDC, Sector-5, Panchkula, Haryana, 134119 E-mail id: hejetley@gmail.com Mobile- 090417-00000
10.	Address and e-mail to be used for correspondence with the interim resolution professional	S.C.O-131, 2nd Floor, MDC, Sector-5, Panchkula, Haryana, 134119 E-mail id: ip.sachdevarice@gmail.com E-mail id:hejetley@gmail.com Mobile- 073411-05243
11.	Last date for submission of claims	12th August, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) - NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A. 2. N.A. 3. N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 for applicable form Physical address: as in (10) above. (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the **Sachdeva and Sons Rice Mills Ltd** on **29th July, 2019**.

The creditors of **Sachdeva and Sons Rice Mills Ltd** are hereby called upon to submit their claims with proof on or before **12th August, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note:1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

HEMANSHU JETELY
IBBI/IPA-001/IP-P00219/2017-18/10457
CHANDIGARH
INSOLVENCY PROFESSIONAL

Hemanshu Jetley
(Reg. No IBBI/IPA-001/IP-P00219/2017-2018/10457)
Interim Resolution Professional in the matter of
Sachdeva and Sons Rice Mills Ltd

Date: 30.07.2019
Place: Panchkula

Financial express 31.07.2019

IOL Chemicals and Pharmaceuticals Limited

Regd. Office : Trident Complex, Raikot Road, Barnala-148101, Punjab

CIN: L24116PB1986PLC007030 www.iolcp.com

Ph.+91-1679-244701-07, Fax:+91-1679-244708, E-mail: contact@iolcp.com

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, notice is hereby given that the meeting of the Board of Directors is scheduled to be held on **Monday, the 12 August 2019** inter-alia to consider and approve the unaudited financial results of the Company for the quarter ended 30 June 2019.

Further detail of the same is available on the website of the Company **www.iolcp.com** and the website of the Stock Exchanges where the shares of the Company are listed i.e. **www.nseindia.com** and **www.bseindia.com.**

For IOL Chemicals and Pharmaceuticals Limited
Sd/-

Place : Barnala **(Krishan Singla)**
Dated : 30 July 2019 **Vice President & Company Secretary**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SACHDEVA AND SONS RICE MILLS LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**Sachdeva and Sons Rice Mills Ltd**
2.	Date of incorporation of corporate debtor	30.03.1981
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U15312PB1981PLC004470
5.	Address of the registered office and principal office (if any) of corporate debtor	17- Cantonment Amritsar, Amritsar, Punjab-143001
6.	Insolvency commencement date in respect of corporate debtor	29.07.2019
7.	Estimated date of closure of insolvency resolution process	24.01.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Hemanshu Jetley** **IBBI/IPA-001/IP-P00219/2017-2018/10457**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ducturus Resolution Professionals Pvt. Ltd, SCO.131, 2nd Floor, MDC, Sector-5, Panchkula, Haryana, 134119 E-mail id: hejetley@gmail.com Mobile- 090417-00000
10.	Address and e-mail to be used for correspondence with the interim resolution professional	S.C.O.131, 2nd Floor, MDC, Sector-5, Panchkula, Haryana, 134119 E-mail id: Ip.sachdevarice@gmail.com E-mail id: hejetley@gmail.com Mobile: 073411-05243
11.	Last date for submission of claims	12.08.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)-NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 for applicable form Physical address: as in (10) above. (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the **Sachdeva and Sons Rice Mills Ltd on 29th July, 2019.**

The creditors of **Sachdeva and Sons Rice Mills Ltd** are hereby called upon to submit their claims with proof on or before **12th August, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorized representative from among the three Insolvency professionals listed against Entry No.13 to act as authorized representative of the class [NA] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note:1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Hemanshu Jetley
(Reg. No IBBI/IPA-001/IP-P00219/2017-2018/10457)
Interim Resolution Professional in the matter of

Date: 30.07.2019

CAN FIN HOMES LTD.,
4, 1ST FLOOR, PREM NAGAR, AMBALA CITY, AMBALA-134003, PH.: 0170-2550560, M.: 76250-792
E-MAIL: ambala@canfinhomes.com,
CIN: L85110KA1987PLC008699

CanFinHomes Ltd

POSSESSION NOTICE [Rule 8 (1)]

The undersigned being the Authorised Officer of **Can Fin Homes Ltd.** un the Securitisation and Reconstruction of Financial Assets and Enforcem of Security Interest Act 2002 and in exercise of the powers under the said and Security Interest (Enforcement) Rules, 2002, issued a demand no dated **22.05.2019** calling upon the borrowers **Mrs. Sushma Sharma W Late Pardeep Kumar & Mr. Tarun Sharma S/o Late Pardeep Kuma** repay the amount mentioned in the notice being **Rs. 16,45,014/- (Rupe Sixteen lakhs Forty Five Thousand and Fourteen only)** with furt interest at contractual rates, till date of realisation, within 60 days from date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to borrower and the public in general that the undersigned has tal possession of the property described herein below in exercise of pow conferred under Section 13(4) of the said Act read with Rule 8 of the Secu Interest Enforcement) Rules, 2002, on **this 30th day of July, 2019.**

The borrower's attention is invited to provisions of sub-section (8) of sect 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned to deal with the property and any dealings with the property will be subjec the charge of the **Can Fin Homes Ltd. (CFHL),** for an amount of **16,45,014/-(Rupees Sixteen lakhs Forty Five Thousand and Fourte only)** and interest thereon.

DESCRIPTION OF IMMOVABLE PROPERTY

All that piece and parcel of the Residential Property Bearing Ho. No-36/ MC Property Id No-99c601u878, Vashisht Nagar, Babyal, Ambala Ca Haryana of having Area Measuring 47 Sq. Yds., Bounded on the: North House Bhupinder Singh, East by: Closed Street, West by: Ho Bhupinder Singh, South by: Street.

DATE: 30.07.2019 S
PLACE: AMBALA **AUTHORIZED OFFI**

Ind-Swift Ltd.

Ind-Swift

Regd. Off.: 781, Industrial Area, Phase-II, Chandigarh-16000
CIN.No. L24230CH1986PLC006897
Ph. No. 0172-2638781/4680800 Fax No. 0172-2652242/265540
E-mail: corporate@indswift.com Website: www.indswiftltd.c

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of the SEBI (LOD Regulations, 2015, Notice is hereby given that the Meeting of Board Directors of the Company will be held on Saturday, the 10th August, 201 consider and take on record inter-alia among other items the Un-audi Financial Results for the quarter ended 30th June, 2019.

This information is also available on the Company website www.indswiftltd.com and the websites of Stock Exchanges www.bseindia.com and www.nseindia.com.

For IND-SWIFT LIMIT
Amrender Kumar Yad
Company Secret

Place: Chandigarh
Date: 30/07/2019

Whirlpool of India Limited
CIN No : L29191PN1960PLC020063
Regd. Office : Plot No. A-4 MIDC, Ranjangaon, Taluka- Shirur, Distt.- Pune - 412220, Maharashtra.
Corporate Office : Plot 40 Sector, 40, Gurugram - 122002, Haryana.
Website: www.whirlpoolindia.com, Email: investor_contact@whirlpool.com

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost/mispl and the registered holders thereof/claimants thereto have requested to the Compan issuance of Duplicate Share Certificate(s) in lieu of lost share certificates(s):

Sr. No.	Folio No.	Name	Shares	Dist. No.	S/C
1	020333F	FATIMA KHAN	200	610357 - 610426	706
2	0105214	FATIMA KHAN ALI KHAN M M	050	1532769 - 1532818	700
3	0124635	VIR SANGHVI	625	1815948 - 1816572	706
4	000675V	VINOD KUMAR CHIRANIA	100	244472 - 244571	690
5	042697	SANJEEV ARORA REENA	200	1078444 - 1078643	695
6	001506N	NITIN R MODY USHA N MODY	150	477686 - 477835	691
7	0066930	LOKESH KUMAR PUROHIT	25	1427426 - 1427450	698
8	0035625	INDU K PATEL	70	895813 - 895882	694
9	0106947	ILTAFAT ALI	25	1558985 - 1559009	700

Any person(s) who has/have and claim(s) in respect of the aforesaid Share Certificate(s) sh lodge the claim in writing with us at the above mentioned corporate office address withi days from the publication hereof. The Company will not thereafter be liable to entertain

ੋ ਸਿੰਪਰਕ ਹੁੰਦਾ ਹੈ। ਸਾਨੂੰ ਇਸ ਗੱਲ ਦਾ
ਕੀਨ ਨਹੀਂ ਹੈ ਕਿ ਉਹ ਰਿਹਾਅ ਕੀਤੇ ਗਏ
ਨ। ਜੇਕਰ ਚੀਨ ਦੀ ਸਰਕਾਰ ਇਮਾਨਦਾਰ
ਤਾਂ ਲੋਕਾਂ ਨੂੰ ਸੁਤੰਤਰ ਤੌਰ 'ਤੇ ਗੱਲਬਾਤ
ਰਨ ਦੇਵੇ ਤੇ ਮੀਡੀਆ ਦੇ ਲੋਕਾਂ ਨੂੰ ਸੁਤੰਤਰ
'ਚ ਲਈ ਉੱਥੇ ਜਾਣ ਦੇਵੇ।'

ਸ਼ਨਜਿਆਂਗ 'ਚ ਕਈ ਤਰ੍ਹਾਂ ਦੀਆਂ ਾਬੰਦੀਆਂ : ਅਫ਼ਗਾਨਿਸਤਾਨ ਤੇ ਾਕਿਸਤਾਨ ਦੀ ਸਰਹੱਦ ਨਾਲ ਲੱਗੇ ਸ਼ਨਜਿਆਂਗ 'ਚ 1.1 ਕਰੋੜ ਤੋਂ ਵੱਧ ੁਈਗਰ ਮੁਸਲਮਾਨ ਰਹਿੰਦੇ ਹਨ। ਸ ਖੇਤਰ 'ਚ ਕਈ ਤਰ੍ਹਾਂ ਦੀਆਂ ਸਖ਼ਤ ਾਬੰਦੀਆਂ ਲਗਾਈਆਂ ਹਨ। ਉੱਥੇ ਲੋਕਾਂ ਦੇ ਸਾਧਾਰਨ ਦਾੜ੍ਹੀ ਰੱਖਣ ਤੇ ਬੁਰਕਾ ਪਾਉਣ ੇ ਪਾਬੰਦੀ ਹੈ। ਖੇਤਰ ਦੇ ਸਾਰੇ ਕਾਰ ਮਾਲਕਾਂ ਟ੍ਰੈਕਿੰਗ ਡਿਵਾਈਸ ਜੀਪੀਐੱਸ ਲਗਾਉਣ ਾ ਆਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਖੇਤਰ 'ਚ ਗਰਾਨੀ ਲਈ ਡਰੋਨ ਵੀ ਤਾਇਨਾਤ ੀਤੇ ਗਏ ਹਨ।

ਨਾਹਰ ਕੈਪੀਟਲ ਐਂਡ ਫਾਈਨਾਂਸ਼ੀਅਲ ਸਰਵਿਸਿਜ਼ ਲਿਮਟਿਡ

ਰਜਿ. ਦਫ਼ਤਰ : 375, ਇੰਡਸਟ੍ਰੀਅਲ ਏਰੀਆ-ਏ, ਲੁਧਿਆਣਾ-141003
CIN : L45202PB2006PLC029968,
ਈ-ਮੇਲ :secncfs@owmnahar.com,
ਵੈੱਬਸਾਈਟ :www.owmnahar.com
ਫੋਨ :0161-2600701, ਫੈਕਸ :0161-2222942

ਇਸ ਦੁਆਰਾ ਸਕਿਉਰਟੀਜ਼ ਐਂਡ ਐਕਸਚੇਂਜ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਲਿਸਟਿੰਗ ਓਬਲੀਗੇਸ਼ਨਜ਼ ਐਂਡ ਡਿਸਕਲੋਜ਼ਰ ਰਿਕੁਆਇਰਮੈਂਟਸ) ਰੈਗੂਲੇਸ਼ਨ 2015 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 29 ਨਾਲ ਪੜ੍ਹੇ ਜਾਂਦੇ ਰੈਗੂਲੇਸ਼ਨ 47 ਦੇ ਸਬੰਧ ਵਿਚ ਮਿਤੀ 30 ਜੂਨ, 2019 ਨੂੰ ਖਤਮ ਹੋਈ ਤਿਮਾਹੀ ਦੇ ਅਣ-ਆਡਿਟਿਡ ਵਿੱਤੀ ਨਤੀਜਿਆਂ ਨੂੰ ਵਿਚਾਰਨ ਅਤੇ ਪ੍ਰਵਾਨ ਕਰਨ ਲਈ ਕੰਪਨੀ ਦੇ ਡਾਇਰੈਕਟਰਾਂ ਦੇ ਬੋਰਡ ਦੀ ਮੀਟਿੰਗ **ਦਿਨ ਮੰਗਲਵਾਰ, 13 ਅਗਸਤ, 2019** ਨੂੰ ਕੰਪਨੀ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਵਿਖੇ ਹੋਣੀ ਨਿਯਤ ਕੀਤੀ ਗਈ ਹੈ।

ਹੋਰ, ਸਕਿਉਰਟੀਜ਼ ਐਂਡ ਐਕਸਚੇਂਜ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਲਿਸਟਿੰਗ ਓਬਲੀਗੇਸ਼ਨਜ਼ ਐਂਡ ਡਿਸਕਲੋਜ਼ਰ ਰਿਕੁਆਇਰਮੈਂਟਸ) ਰੈਗੂਲੇਸ਼ਨ 2015 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 46 ਦੇ ਸਬੰਧ ਵਿਚ ਉਪਰੋਕਤ ਮੀਟਿੰਗ ਦੀ ਜਾਣਕਾਰੀ ਕੰਪਨੀ ਦੀ ਵੈੱਬਸਾਈਟ ਅਰਥਾਤ **www.owmnahar.com** ਅਤੇ ਸਟਾਕ ਐਕਸਚੇਂਜਾਂ ਦੀ ਵੈੱਬਸਾਈਟ ਜਿੱਥੇ ਕੰਪਨੀ ਦੇ ਸ਼ੇਅਰਾਂ ਦੀ ਸੂਚੀ ਪਾਈ ਗਈ ਹੈ ਅਰਥਾਤ ਬੀਐਸਈ ਲਿਮਟਿਡ (**www.bseindia.com**) ਅਤੇ ਨੈਸ਼ਨਲ ਸਟਾਕ ਐਕਸਚੇਂਜ ਆਫ਼ ਇੰਡੀਆ ਲਿਮਟਿਡ (**www.nseindia.com**) 'ਤੇ ਵੀ ਉਪਲੱਬਧ ਹੈ।

ਵਾਸਤੇ ਨਾਹਰ ਕੈਪੀਟਲ ਐਂਡ ਫਾਈਨਾਂਸ਼ੀਅਲ ਸਰਵਿਸਿਜ਼ ਲਿਮਟਿਡ
ਸਹੀ/-
ਸਥਾਨ : ਲੁਧਿਆਣਾ — ਅੰਜਲੀ ਮੋਦਗਿਲ
ਮਿਤੀ : 30.07.2019 — (ਕੰਪਨੀ ਸੈਕਟਰੀ)

ਈ-ਮੇਲ : secnel@owmnahar.com,
ਵੈੱਬਸਾਈਟ :www.owmnahar.com
ਫੋਨ :0161-2665000, ਫੈਕਸ : 0161-2222942

ਇਸ ਦੁਆਰਾ ਐਸਈਬੀਆਈ (ਲਿਸਟਿੰਗ ਓਬਲੀਗੇਸ਼ਨਜ਼ ਐਂਡ ਡਿਸਕਲੋਜ਼ਰ ਰਿਕੁਆਇਰਮੈਂਟਸ) ਰੈਗੂਲੇਸ਼ਨ 2015 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 47 ਦੇ ਸਬੰਧ ਵਿੱਚ ਸੂਚਨਾ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਡਾਇਰੈਕਟਰਾਂ ਦੇ ਬੋਰਡ ਦੀ ਮੀਟਿੰਗ ਮਿਤੀ 30 ਜੂਨ, 2019 ਨੂੰ ਖ਼ਤਮ ਹੋਈ ਤਿਮਾਹੀ ਲਈ ਅਣ-ਆਡਿਟਿਡ ਵਿੱਤੀ ਨਤੀਜਿਆਂ ਨੂੰ ਵਿਚਾਰਨ ਅਤੇ ਪ੍ਰਵਾਨ ਕਰਨ ਲਈ **ਦਿਨ ਮੰਗਲਵਾਰ, 13 ਅਗਸਤ, 2019** ਨੂੰ ਕੰਪਨੀ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਵਿਖੇ ਹੋਣੀ ਨਿਯਤ ਕੀਤੀ ਗਈ ਹੈ।

ਸੂਚਨਾ ਕੰਪਨੀ ਦੀ ਵੈੱਬਸਾਈਟ **www.owmnahar.com** ਅਤੇ ਸਟਾਕ ਐਕਸਚੇਂਜਾਂ ਦੀ ਵੈੱਬਸਾਈਟ **www.bseindia.com** ਅਤੇ **www.nseindia.com**, ਜਿੱਥੇ ਕੰਪਨੀ ਦੀ ਸ਼ੇਅਰਜ਼ ਲਿਸਟਿਡ ਹਨ, ਵਿਖੇ ਵੀ ਉਪਲਬਧ ਹੈ।

ਵਾਸਤੇ ਨਾਹਰ ਪੋਲੀ ਫਿਲਮਜ਼ ਲਿਮਟਿਡ
ਸਹੀ/-
ਸਥਾਨ : ਲੁਧਿਆਣਾ — ਭੂਮਿਕਾ
ਮਿਤੀ : 30.07.2019 — (ਕੰਪਨੀ ਸਕੱਤਰ)

ਨਾਹਰ ਸਪਿਨਿੰਗ ਮਿਲਜ਼ ਲਿਮਟਿਡ

ਰਜਿ. ਦਫ਼ਤਰ : 373, ਇੰਡਸਟ੍ਰੀਅਲ ਏਰੀਆ ਏ, ਲੁਧਿਆਣਾ-141003
CIN NO.: L17115PB1980PLC004341
ਈ-ਮੇਲ :secnsm@owmnahar.com,
ਵੈੱਬਸਾਈਟ :www.owmnahar.com
ਫੋਨ :0161-2600701, ਫੈਕਸ :0161-2222942

ਇਸ ਦੁਆਰਾ ਸਕਿਉਰਟੀਜ਼ ਐਂਡ ਐਕਸਚੇਂਜ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਲਿਸਟਿੰਗ ਓਬਲੀਗੇਸ਼ਨਜ਼ ਐਂਡ ਡਿਸਕਲੋਜ਼ਰ ਰਿਕੁਆਇਰਮੈਂਟਸ) ਰੈਗੂਲੇਸ਼ਨ 2015 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 29 ਨਾਲ ਪੜ੍ਹੇ ਜਾਂਦੇ ਰੈਗੂਲੇਸ਼ਨ 47 ਦੇ ਸਬੰਧ ਵਿਚ ਮਿਤੀ 30 ਜੂਨ, 2019 ਨੂੰ ਖਤਮ ਹੋਈ ਤਿਮਾਹੀ ਦੇ ਅਣ-ਆਡਿਟਿਡ ਵਿੱਤੀ ਨਤੀਜਿਆਂ ਨੂੰ ਵਿਚਾਰਨ ਅਤੇ ਪ੍ਰਵਾਨ ਕਰਨ ਲਈ ਕੰਪਨੀ ਦੇ ਡਾਇਰੈਕਟਰਾਂ ਦੇ ਬੋਰਡ ਦੀ ਮੀਟਿੰਗ **ਦਿਨ ਮੰਗਲਵਾਰ, 13 ਅਗਸਤ, 2019** ਨੂੰ ਕੰਪਨੀ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਵਿਖੇ ਹੋਣੀ ਨਿਯਤ ਕੀਤੀ ਗਈ ਹੈ।

ਹੋਰ, ਸਕਿਉਰਟੀਜ਼ ਐਂਡ ਐਕਸਚੇਂਜ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਲਿਸਟਿੰਗ ਓਬਲੀਗੇਸ਼ਨਜ਼ ਐਂਡ ਡਿਸਕਲੋਜ਼ਰ ਰਿਕੁਆਇਰਮੈਂਟਸ) ਰੈਗੂਲੇਸ਼ਨ 2015 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 46 ਦੇ ਸਬੰਧ ਵਿਚ ਉਪਰੋਕਤ ਮੀਟਿੰਗ ਦੀ ਜਾਣਕਾਰੀ ਕੰਪਨੀ ਦੀ ਵੈੱਬਸਾਈਟ ਅਰਥਾਤ **www.owmnahar.com** ਅਤੇ ਸਟਾਕ ਐਕਸਚੇਂਜਾਂ ਦੀ ਵੈੱਬਸਾਈਟ ਜਿੱਥੇ ਕੰਪਨੀ ਦੇ ਸ਼ੇਅਰਾਂ ਦੀ ਸੂਚੀ ਪਾਈ ਗਈ ਹੈ ਅਰਥਾਤ ਬੀਐਸਈ ਲਿਮਟਿਡ (**www.bseindia.com**) ਅਤੇ ਨੈਸ਼ਨਲ ਸਟਾਕ ਐਕਸਚੇਂਜ ਆਫ਼ ਇੰਡੀਆ ਲਿਮਟਿਡ (**www.nseindia.com**) 'ਤੇ ਵੀ ਉਪਲੱਬਧ ਹੈ।

ਵਾਸਤੇ ਨਾਹਰ ਸਪਿਨਿੰਗ ਮਿਲਜ਼ ਲਿਮਟਿਡ
ਸਹੀ/-
ਸਥਾਨ : ਲੁਧਿਆਣਾ — ਬ੍ਰਿਜ ਸ਼ਰਮਾ
ਮਿਤੀ : 30.07.2019 — (ਕੰਪਨੀ ਸੈਕਟਰੀ)

ਆਈਓਐਲ ਕੈਮੀਕਲਜ਼ ਐਂਡ ਫਾਰਮਾਸਿਊਟੀਕਲਜ਼ ਲਿਮਟਿਡ

IOL
ਰਜਿ. ਦਫ਼ਤਰ : ਟ੍ਰਾਈਡੈਂਟ ਕੰਪਲੈਕਸ, ਰਾਏਕੋਟ ਰੋਡ, ਬਰਨਾਲਾ-148101, ਪੰਜਾਬ
CIN: L24116PB1986PLC007030 www.iolcp.com
ਫੋਨ : +91-1679-244701-07,ਫੈਕਸ : +91-1679-244708, ਈ-ਮੇਲ : contact@iolcp.com

ਸੂਚਨਾ

ਐਸਈਬੀਆਈ (ਲਿਸਟਿੰਗ ਓਬਲੀਗੇਸ਼ਨਜ਼ ਐਂਡ ਡਿਸਕਲੋਜ਼ਰ ਰਿਕੁਆਇਰਮੈਂਟਸ) ਰੈਗੂਲੇਸ਼ਨਜ਼, 2015 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 47 ਦੇ ਨਾਲ ਪੜ੍ਹੇ ਜਾਂਦੇ ਰੈਗੂਲੇਸ਼ਨ 29 ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਿਤੀ 30 ਜੂਨ, 2019 ਨੂੰ ਖਤਮ ਹੋਈ ਤਿਮਾਹੀ ਵਾਸਤੇ ਕੰਪਨੀ ਦੇ ਅਣ-ਆਡਿਟਿਡ ਵਿੱਤੀ ਨਤੀਜਿਆਂ 'ਤੇ ਚਰਚਾ ਕਰਨ ਅਤੇ ਪ੍ਰਵਾਨਗੀ ਦੇਣ ਵਾਸਤੇ ਡਾਇਰੈਕਟਰਾਂ ਦੇ ਬੋਰਡ ਦੀ ਮੀਟਿੰਗ **ਸੋਮਵਾਰ, 12 ਅਗਸਤ, 2019** ਨੂੰ ਹੁਣ ਨਿਰਧਾਰਿਤ ਕੀਤੀ ਗਈ ਹੈ।

ਇਸ ਦੇ ਹੋਰ ਵੇਰਵੇ ਕੰਪਨੀ ਦੀ ਵੈੱਬਸਾਈਟ **www.iolcp.com** ਅਤੇ ਸਟਾਕ ਐਕਸਚੇਂਜਾਂ ਦੀ ਵੈੱਬਸਾਈਟ, ਜਿੱਥੇ ਕੰਪਨੀ ਦੇ ਸ਼ੇਅਰਾਂ ਦੀ ਸੂਚੀ ਦਿੱਤੀ ਗਈ ਹੈ, ਅਰਥਾਤ **www.nseindia.com** ਅਤੇ **www.bseindia.com** ਉੱਪਰ ਉਪਲੱਬਧ ਹਨ।

ਵਾਸਤੇ ਆਈਓਐਲ ਕੈਮੀਕਲਜ਼ ਐਂਡ ਫਾਰਮਾਸਿਊਟੀਕਲਜ਼ ਲਿਮਟਿਡ
ਸਹੀ/-
(ਕ੍ਰਿਸ਼ਨ ਸਿੰਗਲਾ)
ਸਥਾਨ : ਬਰਨਾਲਾ
ਮਿਤੀ : 30 ਜੁਲਾਈ, 2019 — ਵਾਈਸ ਪ੍ਰੈਜ਼ੀਡੈਂਟ ਐਂਡ ਕੰਪਨੀ ਸੈਕਟਰੀ

TWO BID SYSTEM. The tenders shall be uploaded and received on the Website http://www.etenders.chd.nic.in, only as per schedule given below. The dealers / authorized agency shall upload their authorization certificate.

Sr. No.	NIT No.	Name of work & Location	Estimated cost put to tender	Earnest Money	Period of completion	Last date and time for online submission of tender	Time & date of opening of tender
1.	2.	3.	4.	5.	6.	7.	8.
1.	E2/ 19/ 74	Annual Mtc of 5 Nos. Lifts of Otis make installed at GMSH Sec-16, Chandigarh. (For the period from 2019-20).	Rs. 5,66,712/-	Rs. 11,400/-	12 Months	06.08.2019 upto 02.30 PM	06.08.2019 at 03.00 PM

Executive Engineer,
Electrical Division No.2,
Chandigarh.

ਫ਼ਾਰਮ ਏ
ਜਨਤਕ ਘੋਸ਼ਣਾ

[ਇਨਸੋਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰਪਟਸੀ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਸਮੂਹਿਕ ਵਿਅਕਤੀਆਂ ਵਾਸਤੇ ਦਿਵਾਲਾ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨਜ਼, 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 6 ਅਧੀਨ]]

ਸਚਦੇਵਾ ਐਂਡ ਸੰਨਜ਼ ਰਾਈਸ ਮਿਲਜ਼ ਲਿਮ. ਦੇ ਕ੍ਰੈਡੀਟਰਜ਼ ਧਿਆਨ ਹਿੱਤ

ਸੰਬੰਧਿਤ ਵੇਰਵੇ		
1.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦਾ ਨਾਮ	**ਸਚਦੇਵਾ ਐਂਡ ਸੰਨਜ਼ ਰਾਈਸ ਮਿਲਜ਼ ਲਿਮ.**
2.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦੇ ਇਨਕਾਰਪੋਰੇਸ਼ਨ ਦੀ ਮਿਤੀ	30.03.1981
3.	ਅਥਾਰਿਟੀ ਜਿਸ ਅਧੀਨ ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਇਨਕਾਰਪੋਰੇਟਡ/ਰਜਿਸਟਰਡ	ਰਜਿਸਟਰਾਰ ਆਫ਼ ਕੰਪਨੀਜ਼, ਚੰਡੀਗੜ੍ਹ, ਕੰਪਨੀਜ਼ ਐਕਟ, 1956 ਅਧੀਨ
4.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦਾ ਕਾਰਪੋਰੇਟ ਪਛਾਣ ਨੰਬਰ/ ਸੀਮਿਤ ਦੇਣਦਾਰੀ ਪਛਾਣ ਨੰਬਰ	CIN: U15312PB1981PLC004470
5.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਦਾ ਪਤਾ ਅਤੇ ਮੁੱਖ ਦਫ਼ਤਰ (ਜੇਕਰ ਕੋਈ)	17-ਕੈਂਟੋਨਮੈਂਟ ਅੰਮ੍ਰਿਤਸਰ, ਅੰਮ੍ਰਿਤਸਰ, ਪੰਜਾਬ 143001
6.	ਸਮੂਹਿਕ ਕਰਜ਼ਦਾਰ ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਦੀਵਾਲਾ ਆਰੰਭ ਮਿਤੀ	29.07.2019
7.	ਦਿਵਾਲਾ ਮਤਾ ਪ੍ਰਕਿਰਿਆ ਦੇ ਬੰਦ ਹੋਣਦੀ ਅੰਦਾਜ਼ਨ ਮਿਤੀ	24.01.2020
8.	ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ੇਵਰ ਵਜੋਂ ਕਾਰਜਸ਼ੀਲ ਇੰਸੋਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲ ਦਾ ਨਾਮ ਅਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਨੰ.	ਹੇਮਾਂਸ਼ੂ ਜੇਤਲੀ IBBI/IPA-001/IP-P00219/2017-2018/10457
9.	ਬੋਰਡ ਕੋਲ ਰਜਿਸਟਰਡ ਅਨੁਸਾਰ ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ੇਵਰ ਦਾ ਪਤਾ ਅਤੇ ਈ-ਮੇਲ	ਡਕਟਰੱਸ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸਨਲਜ਼ ਪ੍ਰਾ. ਲਿਮ. ਐਸਸੀਓ-131, ਦੂਜੀ ਮੰਜ਼ਿਲ, ਐਮਡੀਸੀ, ਸੈਕਟਰ-5, ਪੰਚਕੂਲਾ, ਹਰਿਆਣਾ-134119 ਈ-ਮੇਲ : hejetley@gmail.com ਮੋਬਾਇਲ : 090417-00000
10.	ਅੰਤਰਿਮ ਪ੍ਰਸਤਾਵ ਪੇਸ਼ੇਵਰ ਨਾਲ ਪੱਤਰ ਵਿਹਾਰ ਲਈਵਰਤਿਆ ਜਾਣਵਾਲਾ ਪਤਾ ਅਤੇ ਈ-ਮੇਲ	ਐਸਸੀਓ-131, ਦੂਜੀ ਮੰਜ਼ਿਲ, ਐਮਡੀਸੀ, ਸੈਕਟਰ-5, ਪੰਚਕੂਲਾ, ਹਰਿਆਣਾ-134114 ਈ-ਮੇਲ ਆਈਡੀ : ip.sachdevarice@gmail.com ਈ-ਮੇਲ ਆਈਡੀ : hejetley@gmail.com ਮੋਬਾਇਲ : 073411-05243
11.	ਦਾਅਵੇ ਜਮ੍ਹਾਂ ਕਰਨ ਲਈ ਅੰਤਿਮ ਮਿਤੀ	12.08.2019
12.	ਕ੍ਰੈਡੀਟਰਾਂ ਦੀਆਂ ਸ਼੍ਰੇਣੀਆਂ, ਜੇਕਰ ਕੋਈ, ਧਾਰਾ 21 ਦੀ ਸਬ-ਧਾਰਾ (6ਏ) ਦੀ ਕਲਾਜ਼ (ਬੀ) ਅਧੀਨ, ਅੰਤਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸਨਲ ਦੁਆਰਾ ਲਾਗੂ	ਸ਼੍ਰੇਣੀ (ਸ਼੍ਰੇਣੀਆਂ) ਦੇ ਨਾਮ-ਐਨਏ
13.	ਇੱਕ ਸ਼੍ਰੇਣੀ ਵਿਚ ਕ੍ਰੈਡੀਟਰਜ਼ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਵਜੋਂ ਕੰਮ ਕਰਨ ਲਈ ਪਛਾਣ ਕੀਤੇ ਇਨਸੋਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਲਨਜ਼ ਦੇ ਨਾਮ (ਹਰੇਕ ਸ਼੍ਰੇਣੀ ਲਈ ਤਿੰਨ ਨਾਮ)	1. ਐਨਏ 2. ਐਨਏ 3. ਐਨਏ
14.	(ਏ) ਸਬੰਧਤ ਫ਼ਾਰਮਾਂ ਅਤੇ (ਬੀ) ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਦੇ ਵੇਰਵੇ ਉਪਲਬੱਧ ਹਨ ਵਿਖੇ	(ਏ) ਵੈੱਬ ਲਿੰਕ : http://ibbi.gov.in/downloadform.html ਲਾਗੂ ਯੋਗ ਫ਼ਾਰਮ ਐਨਏ ਲਈ ਟਿੱਪਣੀ 1 ਦਾ ਕਿਰਪਾ ਕਰਕੇ ਹਵਾਲਾ ਲਓ (ਬੀ) ਐਨਏ

ਇਸ ਦੁਆਰਾ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੈਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ ਚੰਡੀਗੜ੍ਹ ਨੇ **ਸਚਦੇਵਾ ਐਂਡ ਸੰਨਜ਼ ਰਾਈਸ ਮਿਲਜ਼ ਲਿਮ.** ਦੇ ਸਬੰਧ ਵਿਚ ਮਿਤੀ 29 ਜੁਲਾਈ, 2019 ਨੂੰ ਸਮੂਹਿਕ ਦਿਵਾਲਾ ਮਤਾ ਪ੍ਰਕਿਰਿਆ ਆਰੰਭ ਕਰਨ ਦਾ ਆਦੇਸ਼ ਦਿੱਤਾ ਹੈ। **ਸਚਦੇਵਾ ਐਂਡ ਸੰਨਜ਼ ਰਾਈਸ ਮਿਲਜ਼ ਲਿਮ.** ਦੇ ਕਰਜ਼ਦਾਰਾਂ ਨੂੰ ਅੰਤਰਿਮ ਮਤਾ ਪੇਸ਼ੇਵਰ ਕੋਲ ਮਿਤੀ 12 ਅਗਸਤ, 2019 ਨੂੰ ਜਾਂ ਪਹਿਲਾਂ ਸਬੂਤ ਸਹਿਤ ਦਾਅਵੇ ਐਂਟਰੀ ਨੰ. 10 ਸਾਹਮਣੇ ਦਰਸਾਏ ਪਤੇ 'ਤੇ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਲਈ ਕਿਹਾ ਜਾਂਦਾ ਹੈ। ਵਿੱਤੀ ਕਰਜ਼ਦਾਰ ਆਪਣੇ ਦਾਅਵਿਆਂ ਦਾ ਸਬੂਤ ਇਲੈਕਟ੍ਰਾਨਿਕਸ ਢੰਗ ਰਾਹੀਂ ਕੇਵਲ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਗੇ। ਸਾਰੇ ਹੋਰ ਕਰਜ਼ਾਈ ਦਾਅਵਿਆਂ ਦਾ ਸਬੂਤ ਵਿਅਕਤੀਗਤ, ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰਾਨਿਕ ਢੰਗਾਂ ਰਾਹੀਂ ਜਮ੍ਹਾਂ ਕਰਵਾ ਸਕਦੇ ਹਨ।

ਏ ਸ਼੍ਰੇਣੀ ਨਾਲ ਸਬੰਧਿਤ ਇੱਕ ਵਿੱਤੀ ਕਰਜ਼ਦਾਰ, ਐਂਟਰੀ ਨੰ. 12 ਸਾਹਮਣੇ ਦਰਸਾਏ ਅਨੁਸਾਰ, ਫ਼ਾਰਮ ਸੀਏ ਵਿਚ ਸ਼੍ਰੇਣੀ (ਐਨਏ) ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਵਜੋਂ ਕੰਮਕਰਨ ਲਈ ਐਂਟਰੀ ਨੰ. 13 ਸਾਹਮਣੇ ਦਿੱਤੀ ਸੂਚੀ 'ਚ ਦਰਸਾਏ ਤਿੰਨੇ ਇਨਸੋਲਵੈਂਸੀ ਪ੍ਰੋਫੈਸ਼ਨਲਜ਼ ਵਿਚੋਂ ਆਪਣੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੀ ਚੋਣ ਨੂੰ ਦਰਸਾਏਗਾ।

ਇੰਸੋਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰੱਪਟਸੀ ਬੋਰਡ ਆਫ਼ ਇੰਡੀਆ (ਸਮੂਹਿਕ ਵਿਅਕਤੀਆਂ ਲਈਦਿਵਾਲਾ ਪ੍ਰਸਤਾਵ ਪ੍ਰਕਿਰਿਆ) ਰੈਗੂਲੇਸ਼ਨ 2016 ਦੇ ਚੈਪਟਰ-IV ਦੇ ਸਬੰਧਵਿਚ ਦਾਅਵਿਆਂ ਦੇ ਸਬੂਤ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਜਾਣ। ਦਾਅਵਿਆਂ ਦਾ ਸਬੂਤ ਆਪਣੇ ਦਾਅਵਿਆਂ ਦੇ ਦਸਤਾਵੇਜ਼ੀ ਸਬੂਤ ਦੇ ਨਾਲ ਨਿਰਧਾਰਤ ਫ਼ਾਰਮਾਂ ਵਿਚ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਗੇ।

ਟਿੱਪਣੀ : 1
ਫ਼ਾਰਮ ਬੀ - ਸੰਚਾਲਕ ਕਰਜ਼ਦਾਰਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ(ਕਾਮੇ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ ਛੱਡ ਕੇ)
ਫ਼ਾਰਮ ਸੀ - ਵਿੱਤੀ ਕਰਜ਼ਦਾਰਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ
ਫ਼ਾਰਮ ਸੀਏ - ਏ ਸ਼੍ਰੇਣੀ ਵਿੱਚ ਵਿੱਤੀ ਕਰਜ਼ਦਾਰਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ
ਫ਼ਾਰਮ ਡੀ - ਕਾਮੇ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ
ਫ਼ਾਰਮ ਈ - ਕਾਮੇ ਅਤੇ ਮੁਲਾਜ਼ਮਾਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ
ਫ਼ਾਰਮ ਐੱਫ - ਵਿੱਤੀ ਕਰਜ਼ਦਾਰਾਂ ਅਤੇ ਸੰਚਾਲਕ ਕਰਜ਼ਦਾਰਾਂ ਤੋਂ ਇਲਾਵਾ ਕਰਜ਼ਦਾਰਾਂ ਦੁਆਰਾ ਦਾਅਵਿਆਂ ਲਈ
ਦਾਅਵੇ ਦੇ ਝੂਠੇ ਜਾਂ ਗਲਤ ਸਬੂਤ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ 'ਤੇ ਜੁਰਮਾਨੇ ਹੋ ਸਕਦੇ ਹਨ।

ਕਿਰਪਾ ਕਰਕੇ ਦਾਅਵਾ ਫ਼ਾਰਮ ਵਿਚ ਸੰਪਰਕ ਵੇਰਵਿਆਂ ਦਾ ਵਰਨਣ ਕੀਤਾ ਜਾਵੇ, ਤਾਂ ਜੋ ਦਾਅਵੇ ਸਬੰਧੀ ਕਿਸੇ ਪੁੱਛ-ਪੜਤਾਲ ਨੂੰ ਤੁਰੰਤ ਹੱਲ ਕੀਤਾ ਜਾ ਸਕੇ।

ਹੇਮਾਂਸ਼ੂ ਜੇਤਲੀ
(ਰਜਿ. ਨੰ. *IBBI/IPA-001/IP-P00219/2017-2018/10457*)
ਸਚਦੇਵਾ ਐਂਡ ਸੰਨਜ਼ ਰਾਈਸ ਮਿਲਜ਼ ਲਿਮ. ਦੇ ਮਾਮਲੇ ਵਿਚ
ਅੰਤਰਿਮ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰੋਫੈਸ਼ਨਲ

ਮਿਤੀ : 30.07.2019
ਸਥਾਨ : ਪੰਚਕੂਲਾ

Punjabi Jagran 31.07.2019